

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
ORIGINAL JURISDICTION
O.A. NO. 186 OF 2023**

IN THE MATTER OF:

Analson Sangma ... Applicant

Versus

State of Meghalaya & Ors. ... Respondents

INDEX

S.No.	Particulars	Pg. No.
1.	Compliance Report on behalf of Respondent No. 1	1-5
2.	Annexure R/1 A copy of Environmental Clearance granted by the SEIAA, Meghalaya dated 10.09.2020	6-17
3.	Annexure R/2 A copy of the Consent to Establish granted by MSPCB dated 09.10.2020	18-21
4.	Annexure R/3 A copy of Consent to Operate the Stone Quarry by the Meghalaya State Pollution Control Board dated 31.03.2021	22-25
5.	Annexure R/4 A copy of renewal of Consent to Operate granted by the Meghalaya State Pollution Control Board dated 13.01.2023	26-28
6.	Annexure R/5 A copy of Permission of the Divisional Forest Office for grant of mining lease dated 19.02.2021	29-30

7.	Annexure R/6 A copy of letter of Deputy Commissioner, South Garo Hills, Baghmara to Exec. Engg. PWD (Roads), Baghmara dated 09.04.2024	31
8.	Annexure R/7 A copy of letter of Deputy Commissioner, South Garo Hills, Baghmara to the project proponent dated 09.04.2024	32
9.	Annexure R/8 A copy of reply of Project Proponent dated 12.04.2024	33-34
10.	Annexure R/9 A copy of letter of the Divisional Forest Officer, Baghmara dated 08.04.2024	35-36
11.	Proof of Service	37

Filed By:

Dated: 18.04.2024

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH AT KOLKATA
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O.A. NO. 186 OF 2023**

IN THE MATTER OF:

Analson Sangma ... Applicant

Versus

Deputy Commissioner, Baghmara,
South Garo Hills, Meghalaya & Ors. ... Respondents

COMPLIANCE REPORT ON BEHALF OF RESPONDENT NO.1

I, Shivansh Awasthi, IAS, the Deputy Commissioner of South Garo Hills District, Baghmara, Government of Meghalaya having office at the Deputy Commissioner Office, South Garo Hills District, Baghmara, Meghalaya – 794 102, do hereby solemnly affirm and state as under:

1. That I am presently posted as the Deputy Commissioner of South Garo Hills District, Baghmara (Respondent No.1), and as such being conversant with the facts and records of the present case in my official capacity, I am competent and authorized to swear this affidavit.
2. That the deponent is filing the present affidavit in compliance with the order dated 04.03.2024 passed by this Hon'ble Tribunal whereby the State and the Pollution Control Board have been asked to file

*Executive Magistrate,
South Garo Hills, Baghmara*

*Deputy Commissioner,
South Garo Hills, Baghmara*

action taken report on the report of the committee appointed by this Hon'ble Tribunal. The deponent has already filed a short reply affidavit dated 06.02.2024 to the letter petition which may kindly be considered as part and parcel of the present compliance affidavit and the content thereto are not being repeated herein unless necessary.

3. That insofar as obtaining necessary permissions are concerned, it is reiterated that the enquiry has revealed that the project proponent has all necessary permissions which are annexed herewith:

- a. Environmental Clearance by SIEAA dated 10.09.2020 is annexed herewith and marked as **ANNEXURE R-1**
- b. Consent to Establish by MSPCB dated 09.10.2020 is annexed herewith and marked as **ANNEXURE R-2**.
- c. Consent to Operate by MSPCB dated 31.03.2021 is annexed herewith and marked as **ANNEXURE R-3**.
- d. Renewal of Consent to Operate by MSPCB dated 13.01.2023, is annexed herewith and marked as **ANNEXURE R-4**.
- e. Permission for Mining Lease by Divisional Forest Office dated 19.02.2021 is annexed herewith and marked as **ANNEXURE R-5**.



M. J. Khan
Executive Magistrate,
South Garo Hills, Baghmara

S. J. Khan
Deputy Commissioner,
South Garo Hills, Baghmara

4. That insofar as the allegations of pollution by the quarry of the project proponent is concerned the concerned authority is the MSPCB which is continuously monitoring the project/unit and has filed a separate report. If any shortcoming is found by the MSPCB, it will issue show-cause notice to cure defects and if the same is not cured, a closure notice in accordance with law will be issued by the MSPCB. Therefore, the action taken as to the observations of the committee pertaining to activities causing any pollution is being taken by the MSPCB for which the MSPCB shall be filing its separate report.

5. That insofar as the observations of the committee regarding 'compaction of approach road' is concerned, the undersigned issued directions to the Executive Engineer, PWD (Roads), South Garo Hills Distt., Baghmara vide letter dated 09.04.2024 to inspect the approach road including the hauling roads of the mine side and suggest measures for compaction and stabilization to prevent soil erosion and landslide to the mine owner. A similar direction has been issued to the mine owner also vide a separate letter dated 09.04.2024. Copies of letters of the Deputy Commissioner, South Garo Hills, Baghamara to the Executive Engineer, PWD (Roads) dated 09.04.2024 and to the project proponent both dated 09.04.2024 are


Executive Magistrate,
South Garo Hills, Baghmara


Deputy Commissioner,
South Garo Hills, Baghmara



annexed herewith and marked as **ANNEXURE R-6** and **ANNEXURE R-7** respectively.

6. That it is most respectfully submitted that the approach road referred by the Committee constituted by this Hon'ble Tribunal is not a Government Road or public road but is part of mining lease of the project proponent and accordingly, the project proponent is required to ensure that there is no soil erosion from the land beneath the approach road. In his reply dated 12.04.2024, the Project Proponent has informed that compacting of approach road is being undertaken and the same is necessary for plying of transport vehicles carrying raw material and product from the quarry, i.e. for very operation of the quarry and it is part of the approved mining plan. The project proponent has also informed that at present no mining activity is being carried out because of directions of the MSPCB to cure defects pointed out by them. A copy of reply of the project proponent, Smti Alpha D. Marak dated 12.04.2024 is annexed herewith and marked as **ANNEXURE R-7**.
7. That simultaneously, queries were made from the Office of Divisional Forest Officer as to the status of mining activity in the project and it has been confirmed by the Divisional Forest Officer vide letter dated 08.04.2024 that upon inspection, no mining



M. J. J.
Executive Magistrate,
South Garo Hills, Baghmara

S. J.
Deputy Commissioner,
South Garo Hills, Baghmara

activities are being carried out at present and that the project proponent is carrying on compliance with further directions of the MSPCB to ensure that all requirements of the Environmental clearance and Consent to Operate are met before commencement of operation of the quarry. A copy of letter of the Divisional Forest Officer, Baghmara dated 08.04.2024 is annexed herewith and marked as **ANNEXURE R-7**.

8. That it is most respectfully submitted that the action taken report of the State Government may please be taken on record and the application may kindly be disposed of with appropriate directions.

It is prayed accordingly.


Deputy Commissioner,
South Garo Hills, Baghmara
DEPONENT

VERIFICATION:

Verified on this 18th day of April 2024 that the content of the above affidavit is true and correct to the best of my knowledge and belief based on official records of the Government of Meghalaya and that nothing is false and nothing material is concealed therefrom.


Executive Magistrate,
South Garo Hills, Baghmara


Deputy Commissioner,
South Garo Hills, Baghmara
DEPONENT

ANNEXURE R-1

1



STATE ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

:: SEIAA : MEGHALAYA ::

'Silviculture Building' (Adjacent Sylvan House), Lower Lachumiere, Shillong - 793 001
Email : ms.sciaamegh@gmail.com.

No. ML/SEIAA/MIN/SGI/VT-46/2020/1642

Dated Shillong, the 10th Sept., 2020.

From : The Member Secretary,
State Environment Impact Assessment Authority
Meghalaya.

To : Smt. Alpha D Marak.
R/o- Umpling Dong Sharum,
Shillong.

Subject : Grant of Environmental Clearance to Proposal No. SIA/ML/MIN/43349/2019
for Environment Clearance for mining of boulderstone for an area of 4.8
hectare located at Budugre, Chokpot, District South Garo Hills, Meghalaya,
Meghalaya submitted online by Smt. Alpha Marak.

Madam,

This has a reference to your EC online application mentioned above for Environment Clearance for mining of boulderstone, area of 4.8 hectare and located at Budugre, Chokpot, District South Garo Hills, Meghalaya, Meghalaya.

The proposed project activity is listed at Sl. No. 1(a) Mining of minerals, under Category "B2" of EIA Notification 2006. The boulder-stone will be used for construction purposes. The proposed land is on lease for 20 years which was executed on 24th October 2018 and certified by the Notary, Tara West Garo Hills. The applied area is a Non Forest Land which was confirmed by the Divisional Forest Officer, Social Forestry and Territorial Division, Baghmara vide letter No. SF&T /SGH/NOC/STONE/T /25 dated the 7th March 2019 and as per the Non Forest Land certificate, the kml file and the approved mining plan duly examined by SEAC, Meghalaya the project falls under toposheet Survey of India No. 78K/7 within the following GPS Coordinates:

Pillar No	Latitude	Longitude
1	25°22'01.54"N	90°26'06.82"E
2	25°22'04.41"N	90°26'05.51"E
3	25°22'08.24"N	90°26'15.64"E
4	25°22'08.26"N	90°26'20.69"E
5	25°22'05.05"N	90°26'20.57"E

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The project proponent submitted approved mining plan by the Divisional Mining Officer, East Garo Hills, Williamnagar, Government of Meghalaya, vide letter no. DMO-W /MP /13/2019 /27 dated Williamnagar, the 10th May 2019.

The Mining Plan has been prepared to extract boulder stone at 3,50,590 MT per annum and 14,70,170 MT for 5 years with a project cost of Rs 24,50,000.00 and the operations will be open cast, semi-mechanized method of mining. The total mineable reserve would be 3432700 Tonnes with 350590 MT as an average annual production. The balance mineable reserves at the end of the plan period is 1962530 tones, taking the target production per year to 350590 tones, the balance reserve is sufficient for 5.59 years. Thus the present reserves are sufficient for 10.59 (approx. 11 years). The mine falls within the parameter of the District Survey Report related to South Garo Hills District.

The project proponent has obtained a Cluster certificate from the Divisional Mining Officer, East Garo Hills, Williamnagar, Government of Meghalaya, vide letter No.DMO-W/MP/15/2019/65 dated Williamnagar, the 25th July 2019, where it is mentioned that there is no approved mining plans located within 500 metres. Hence the proposed mining area does not fall under cluster category.

The Committee mentioned that the project is located approximately 7.96 km aerial distance from the Nokrek National Park and vide the Environment Impact Assessment notification of the Government of India in the erstwhile Ministry of Environment and Forests, No. S.O. 1533(E), dated the 14th September, 2006, and its subsequent amendment from time to time and the Committee observed that the amendment vide notification No. S.O. 3977(E) dated New Delhi, the 14th August 2018, in the schedule for item 1 (a), 1 (c) and the schematic presentation of requirements on Environmental Clearance of minor mineral where it is mentioned that under 1(a), the General Condition is exempted (i) for project or activity of mining of minor minerals of category "B2" (up-to 25 hectare of mining lease area).

The E.C. proposal above was deliberated by the State Expert Appraisal Committee in its meeting held from 10th & 11th August, 2020. The Minutes of the SEAC's Meeting was uploaded on 24th August, 2020 and as per the Agenda- 18, the SEAC recommended for grant of EC to this project.

The State Environment Impact Assessment Authority, Meghalaya, in its meeting held on 1st September, 2020 noted the recommendation in the above said SEAC's Minutes relating to this project. Then the SEIAA in the said meeting, unanimously accepted the recommendation of the SEAC and resolved to grant Environment Clearance to the project.

Accordingly, Environmental Clearance is hereby accorded for the above project on recommendation of the SEAC and as per the EIA Notification- 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions as stipulated in "Standard EC Conditions for Non-Coal mining sector" issued vide Ministry' OM No.22-24/2018-IA-III dtd. 08.01.2019, as follows :-

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1. Statutory compliance

- 1) This Environmental Clearance (EC) is subject to Orders/ Judgment of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, Common Cause Conditions as may be applicable.
- 2) The Project proponent shall comply with all the statutory requirements and Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ petition (Civil) No. 114 of 2014 in matter of Common Cause versus Union of India & Ors before commencing the mining operations.
- 3) The State Government concerned shall ensure that mining operation shall not be commenced till the entire compensation levied, if any, for illegal mining paid by the Project Proponent through their respective Department of Mining & Geology in strict compliance of Judgment of Hon'ble Supreme Court dated 2nd August, 2017 in Writ Petition (Civil) No.114 of 2014 in matter of Common Cause versus Union of India & Ors.
- 4) This Environmental Clearance shall become operational only after receiving formal NBWL Clearance from MoEF&CC subsequent to the recommendations of the Standing Committee of National Board for Wildlife, if applicable to the Project.
- 5) Project Proponent (PP) shall obtain Consent to Establish/Operate after grant of EC and effectively implement all the conditions stipulated therein. The mining activity shall not commence prior to obtaining Consent to Establish/ Consent to Operate from the Meghalaya State Pollution Control Board.
- 6) The Project Proponent shall adhere to the provision of the Mines Act, 1952, Mines and Mineral (Development & Regulation), Act, 2015 and rules & regulations made there under. PP shall adhere to various circulars issued by Directorate General Mines Safety (DGMS) and Indian Bureau of Mines from time to time.
- 7) The Project Proponent shall obtain Consent from all the concerned land owners, before start mining operations, as per the provisions of MMDR Act, 1957 and rules made there under in respect of lands which are not owned by it.
- 8) The Project Proponent shall follow the mitigation measures provided in MoEFCC's Office Memorandum No. Z-11013/57/2014-IA:II (M), dated 29th October 2014, titled "Impact of mining activities on Habitations-Issues related to the mining Projects wherein Habitations and villages are the part of mine lease areas or Habitations and villages are surrounded by the mine lease area."
- 9) The Project Proponent shall obtain necessary prior permission of the Competent Authorities for drawl of requisite quantity of surface water and from CGWA for withdrawal of ground water for project.
- 10) A copy of EC letter will be marked to concerned Panchayat/ local NGO etc. if any, from whom suggestion / representation has been received while processing the proposal.
- 11) State Pollution Control Board shall be responsible for display of this EC letter at its Regional offices, District Industries Centre and Collector's office/ Tehsildar's Office for 30 days.
- 12) The project Authorities should widely advertise shall be responsible for display of this EC letter by printing the same in at least two local newspapers, one of which shall be in vernacular language of the concerned area. The advertisement shall be done within 7 days of the issue of the clearance letter mentioning that the instant project has been accorded EC and copy of the EC letter is available with the State Pollution Control Board and web site of the Ministry of Environment, Forest and Climate Change (www.parivesh.nic.in). A copy of the advertisement

may be forwarded to the SEIAA and concerned MoEFCC Regional Office for compliance and record.

- 13) The project Proponent shall inform the SEIAA for any change in ownership of the mining lease. In case there is any change in ownership or mining lease is transferred than mining operations shall only be carried out after transfer of EC as per provisions of the para 11 of EIA Notification, 2006 as amended from time to time.
- 14) The mining lease holders shall after ceasing mining operations, undertake re-grassing the mining areas and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna, etc.

II. Air quality monitoring and preservation.

- 1) The Project Proponent will undertake Ambient Air Quality Monitoring, especially on air pollution viz. PM10, PM2.5, NO2, Co and SO2 etc. as per the methodology mentioned in NAAQS Notification No. B-29016/20/90/PCI/1, dated 18.11.2009 covering the aspects of transportation and use of heavy machinery in the impact zone.
- 2) Effective safeguard measures for prevention of dust generation and subsequent suppression (like regular water sprinkling, metaled road construction etc.) shall be carried out in areas prone to air pollution wherein high levels of PM10 and PM2.5 are evident such as haul road, loading and unloading point and transfer points. The fugitive dust emissions from all sources shall be regularly controlled by installation of water-soluble chemical dust suppressing agents may be explored for better effectiveness of dust control system. It shall be ensured that air pollution level conform to the standards prescribed by the MoEFCC/ Central pollution Control Board.

III. Water quality monitoring and preservation

- 1) In case, immediate mining scheme envisages intersection of ground water table, then Environmental Clearance shall become operational only after receiving formal clearance from CGWA. In case, mining operation involves intersection of ground water table at a later stage, then PP shall ensure that prior approval from CGWA and MoEFCC is in place before such mining operations. The permission for intersection of ground water table shall essentially be based on detailed hydro-geological study of the area.
- 2) Regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mine lease shall be carried out and records maintain. The natural water bodies and or streams which are flowing in an around the village, should not be disturbed. The Water Table should be nurtured so as not to go down below the pre-mining period. In case of any water scarcity in the area, the Project Proponent has to provide water to the villagers for their use. A provision for regular monitoring of water in open dug well located in village should be incorporated to ascertain the impact of mining over ground water table. The Report on changes in Ground water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and State Groundwater Department/ State Pollution Control Board.
- 3) Project Proponent shall regularly monitor and maintain records w.r.t. ground water level and quality in and around the mine lease by establishing a network of existing wells as well as well as new piezo-meter installations during the mining operation in consultation with Central Ground Water Authority/ State Ground Water Development. The Report on changes in Ground

water level and quality shall be submitted on six-monthly basis to the Regional Office of the Ministry, CGWA and state Groundwater Department/ State Pollution Control Board.

- 4) The Project Proponent shall undertake regular monitoring of natural water course/water resources/ springs and perennial nallahs existing/ flowing in and around the mine lease and maintain its records. The project proponent shall undertake regular monitoring of water quality upstream and downstream of water bodies passing within nearby/adjacent to the mine lease and maintain its records. Sufficient number of gullies shall be provided at appropriate places within the lease for management of water. PP shall carryout regular monitoring w.r.t. pH and included the same in monitoring plan. The parameters to be monitored shall include their water quality vis-à-vis suitability for usage as per CPCB criteria and flow rate. It shall be ensured that no obstruction and/ or alteration be made to water bodies during mining operations without justification and prior approval of MoEFCC. The monitoring of water courses/bodies existing in lease area shall be carried out four times in a year viz. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the record of monitored data may be sent regularly to Ministry of Environment, Forest and Climate Change and its Regional office, Central Ground Water Authority and Regional Director, Central Ground Water Board, State Pollution Control Board and Central Pollution Control Board. Clearly showing the trend analysis on six-monthly basis.
- 5) Quality of polluted water generated from mining operations include Chemical Oxygen Demand (COD) in mines run-off; acid mine drainage and metal contamination in runoff shall be monitored along with Total Suspended Solids (TDS), Dissolved Oxygen (DO), pH and Total Suspended Solids (TSS). The monitored data shall be uploaded on the website of the company as well as displayed at the project site in public domain, on a display board, at a suitable location near the main gate of the Company. The circular No. J- 20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment, Forest and Climate Change may also be referred in this regard.
- 6) Project Proponent shall plan, develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area in consultation with Central Ground water Board/State Groundwater Department. A report on amount of water recharged needs to be submitted to Regional Office MoEFCC annually.
- 7) Industrial waste water (workshop and waste water from the mine) should be properly collected and treated so as to conform to the notified standards prescribed from time to time. The standards shall be prescribed through Consent to Operate (CTO) issued by concerned State Pollution Control Board (SPCB). The workshop effluent shall be treated after its initial passage through Oil and grease trap.
- 8) The water balance/water auditing shall be carried out and measure for reducing the consumption of water shall be taken up and reported to the Regional Office of the MoEF&CC and State Pollution Control Board/Committee.

IV. Noise and vibration monitoring and prevention

- 1) The Peak particle velocity at 500m distance or within the nearest habitation, whichever is closer shall be monitored periodically as per applicable DGMS guidelines.
- 2) The illumination and sound at night at project sites disturb the villages in respect of both human and animal population. Consequent sleeping disorders and stress may affect the health in the villages located close to mining operation. Habitations have a right for darkness and minimal noise levels at night. PPs must ensure that the biological clock of the villages is not disturbed; by orienting the floodlights/ masks away from the villagers and keeping the noise levels well within the prescribed limits for day /night hours.
- 3) The Project Proponent shall take measures for control of noise levels below 85 dBA in the work environment. The workers engaged in operations of HEMM, etc. should be provided with ear plugs /muffs. All personnel including laborers working in dusty areas shall be provided with protective respiratory devices along with adequate training, awareness and information on safety and health aspects. The PP shall be held responsible in case it has been found that workers/ personals/ laborers are working without personal protective equipment.

V. Mining plan

- 1) The project Proponent shall adhere to the working parameters of mining plan which submitted at the time of EC appraisal wherein year-wise plan was mentioned for total excavation i.e. quantum of minerals, waste, over burden, inter burden and top soil etc. No change in basic mining proposal like mining technology, total excavation, mineral & waste production, lease area and scope of working (viz. method of mining, overburden & dump management, O.B & dump mining, mineral transportation mode, ultimate depth of mining etc.) shall not be carried out without prior approval of the Ministry of Environment, Forest and Climate Change, which entail adverse environmental impacts, even if it is a part of approved mining plan modified after grant of EC or granted by State Govt. in the form to Short Term Permit (STP), Query license or any other name.
- 2) The Project Proponent shall get the Final Mine Closure Plan along with Financial Assurance approved from Indian Bureau of Mines/Department of Mining & Geology as required under the Provision of the MMDR Act, 1957 and Rules/ Guidelines made there under. A copy of approved final mine closure plan shall be submitted within 2 months of the approval of the same from the competent authority to the concerned Regional Office of the Ministry of Environment, Forest and Climate Change for record and verification.
- 3) The land-use of the mine lease area at various stages of mining scheme as well as at the end-of-life shall be governed as per the approved Mining Plan. The excavation vis-à-vis backfilling in the mine lease area and corresponding afforestation to the raised in the reclaimed area shall be governed as per approved mining plan. PP shall ensure the monitoring and management of rehabilitated areas until the vegetation becomes self-sustaining. The compliance status shall be submitted half-yearly to the SEIAA and MoEF&CC Regional Office.

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VI. Land reclamation

- 1) The Overburden (O.B.) generated during the mining operations shall be stacked at earmarked OB dump site(s) only and it should not be kept active for a long period of time. The physical parameters of the OB dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by D.G.M.S w.r.t safety in mining operations shall be strictly adhered to maintain the stability of top soil/OB dumps. The topsoil shall be used for land reclamation and plantation.
- 2) The reject/waste generated during the mining operations shall be stacked at earmarked waste dump site(s) only. The physical parameters of the waste dumps like height, width and angle of slope shall be governed as per the approved Mining Plan as per the guidelines/circulars issued by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain stability of waste dumps.
- 3) The reclamation of waste dump sites shall be done in scientific manner as per the Approved Mining Plan cum Progressive Mine Closure Plan.
- 4) The slope of dumps shall be vegetated in scientific manner with suitable native species to maintain the slope stability, prevent erosion and surface run off. The selection of local species shall be regulated local climatic parameters and help in the adaptation of plant species to the microclimate. The gullies formed on slopes should be adequately taken care of as it impacts the overall stability of dumps. The dump mass should be consolidated with the help of dozer/compactors thereby ensuring proper filling/leveling of dump mass. In critical areas, use of geo textiles/ geo-membranes / clay liners / Bentonite etc. shall be undertaken for stabilization of the dump.
- 5) The Project Proponent shall carry slope stability study in case the dump height is more than 30 meters. The slope stability report shall be submitted to concerned regional office of MoEF&CC.
- 6) Catch drains, settling tanks and siltation ponds of appropriate size shall be constructed around the mine working, mineral yards and Top Soil/OB/Waste dumps to prevent run off of water and flow of sediments directly into the water bodies (Nallah/ Rivers/ Pond etc.). The collected water should be utilized for watering the mine area, roads, green belt development, plantation etc. The drains/ sedimentation sumps etc. shall be de-silted regularly, particularly after the monsoon season, and maintained properly.
- 7) Check dams of appropriate size, gradient and length shall be constructed around mine pit and OB dumps to prevent storm run-off and sediment flow into adjoining water bodies. A safety margin of 50% shall be kept for designing of sump structures over and above peak rainfall (based on 50 years data) and maximum discharge in the mine and its adjoining area which shall also help in providing adequate retention time period thereby allowing proper settling of sediments/ silt material. The sedimentation pits/ sumps shall be constructed at the corners of the garland drains.
- 8) The top soil, if any, shall temporarily be stored at earmarked site(s) within the mine lease only and should not be kept unutilized for long. The physical parameters of the top soil dumps like heights, width and angle of slope shall be governed as per the approved Mining Plan and as per the guidelines framed by DGMS w.r.t. safety in mining operations shall be strictly adhered to maintain the stability of dumps. The topsoil shall be used for land reclamation and plantation purposes.

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VII. Transportation

- 1 No Transportation of the minerals shall be allowed in case of roads passing through villages/ habitations. In such cases, PP shall construct a 'bypass' road for the purpose of transportation of the minerals leaving an adequate gap (say at least 200 meters) so that the adverse impact of sound and dust along with chances of accidents could be mitigated. All costs resulting from widening and strengthening of existing public road network shall be borne by the PP in consultation with nodal State Govt. Department. Transportation of minerals through road movement in case of existing village/ rural roads shall be allowed in consultation with nodal State Govt. Department only after required strengthening such that the carrying capacity of roads is increased to handle the traffic load. The pollution due to transportation load on the environment will be effectively controlled and water sprinkling will also be done regularly. Vehicular emissions shall be kept under control and regularly monitored. Project should obtain Pollution under Control (PUC) certificate for all the vehicles from authorized pollution testing centers.
- 2 The Main haulage road within the mine lease should be provided with a permanent water sprinkling arrangement for dust suppression. Other roads within the mine lease should be wetted regularly with tanker-mounted water sprinkling system. The other areas of dust generation like crushing zone, material transfer points, material yards etc. should invariably be provided with dust suppression arrangements. The air pollution control equipments like bag filters, vacuum suction hoods, dry fogging system etc. shall be installed at Crushers, belt-conveyors and other areas prone to air pollution. The belt conveyor should be fully covered to avoid generation of dust while transportation. PP shall take necessary measures to avoid generation of fugitive dust emissions.

VIII. Green Belts

- 1) The Project Proponent shall develop greenbelt in 7.5m wide safety zone all along the mine lease boundary as per the guidelines of CPCB in order to arrest pollution emanating from mining operations within the lease. The whole Green belt shall be developed within first 5 years starting from windward side of the active mining area. The development of greenbelt shall be governed as per the EC granted by the Ministry irrespective of the EC granted by the Ministry irrespective of the stipulation made in approved mine plan.
- 2) The Project Proponent shall carryout plantation/ afforestation in backfilled and reclaimed areas of mining lease, around water body, along the roadsides, in community areas etc. by planting the native species in consultation with the State Forest Department/ Agriculture Department/ Rural development department/ Tribal Welfare Department/ Gram Panchayat such that only those species selected which are of use to the local people. The CPCB guidelines in this respect shall also be adhered. The density of the trees should be around 2500 saplings per Hectare. Adequate budgetary provision shall be made for protection and care of trees.
- 3) The Project Proponent shall make necessary alternative arrangements for livestock feed by developing grazing land with a view to compensate those areas which are coming within the mine lease. The development of such grazing land shall be done in consultation with the State Government. In this regard, Project Proponent should essentially implement the directions of the Hon'ble Supreme Court with regard to acquisition of grazing land. The sparse trees on such

9

- grazing ground, which provide mid-day shelter from the scorching sun, should be scrupulously guarded/ protected against felling and plantation of such trees should be protected.
- 1) The Project Proponent shall undertake all precautionary measures for conservation and protection of endangered flora and fauna and Schedule-I species during mining operation. A Wildlife Conservation Plan shall be prepared for the same clearly delineating action to be taken for conservation of flora and fauna. The Plan shall be approved by Chief Wild Life Warden of the State Govt., and be implemented in consultation with the State Forest and Wildlife Department. A copy of Wildlife Conservation plan and its Implementation status (annual) shall be submitted to the Regional Office of the Ministry.

IX. Public hearing and human health issues

- 1) The Project Proponent shall appoint an Occupational Health Specialist for Regular as well as Periodical medical examination of the workers engaged in the mining activities, as per the DGMS guidelines. The records shall be maintained properly. PP shall also carryout Occupational health check-ups in respect of workers which are having ailments like BP, diabetes, habitual smoking, etc. The check-ups shall be undertaken once in six months and necessary remedial/ preventive measures be taken. A status report on the same may be sent to MoEFCC Regional Office and DGMS on half-yearly basis.
- 2) The Project Proponent must demonstrate commitment to work towards 'Zero Harm' from their mining activities and carry out Health Risk Assessment (HRA) for identification of workplace hazards and assess their potential risks to health and determine appropriate control measures to protect the health and wellbeing of workers and nearby community. The proponent shall maintain accurate and systematic records of the HRA. The HRA for neighborhood has to focus on Public Health Problems like Malaria, Tuberculosis, HIV, Anemia, and Diarrhea in children under five, respiratory infections due to bio mass cooking. The proponent shall also create awareness and educate the nearby community and workers for Sanitation, Personal Hygiene, Hand washing, not to defecate in open, Women Health and Hygiene (Providing Sanitary Napkins), hazard of tobacco and alcohol use. The Proponent shall carryout base line HRA for all the category of workers and thereafter every five years.
- 3) The Proponent carry out Occupational health surveillance which be a part of HRA, and include Biological Monitoring where practical and feasible, and the tests and investigations relevant to the exposure (e.g. for Dust a X-Ray chest; For Noise Audiometric; for Lead Exposure Blood Lead, For Welders Full Ophthalmologic Assessment, for Manganese (Mn) Estimation in Blood; For Inorganic Chromium- Fortnightly skin inspection of hands and forearms by a responsible NABH. Records of Health Surveillance must be kept for 30 years, including the results of and the records of Physical examination and tests. The record of exposure due to Manganese, Chromium, Lead, Uranium need to be handed over to the Mining Department of the State in case the life of the mine is less than 30 years. It would be obligatory for the State Mines Departments to make arrangements for the safe and secure storage of the records including X-Ray. Only conventional X-Ray will be accepted for record purposes (and not the digital one.) X-ray must meet ILO criteria (17 x 14 inches and of good quality.)
- 4) The Proponent shall maintain a record of performance indicators for workers which includes (a) there should not be a significant decline in their Body Mass Index and It should stay between 18.5-24.9, (b) the Final Chest X-Ray compared with base line X-Ray should not

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- show any capacities, (c) At the end of their leaving job there should be no Diminution in their Lung Functions Forced Expiratory Volume in one second (FEC1), Forced Vital Capacity (FVC), and the ratio unless they are smokers which has to be adjusted, and the effect of age. (d) their hearing should not be affected. As a proof an Audiogram (first and last need to be presented), (e) they should not have suffered loss of any body part. The record of the same should be submitted to the Regional Office, MoEFCC annually along with the details of the relief and compensation paid to workers having above Indications.
- 5) The Project Proponent shall ensure that Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
 - 6) Project Proponent shall make provision for the housing for workers/labors or shall construct labor camps within/outside (company owned lands) with necessary basic infrastructure/facilities like fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche for kids etc. The housing may be provided in the form of temporary structures which can be removed after the completion of the project related infrastructure. The domestic waste water should be treated with STP in order to avoid contamination of underground water.

X. Corporate Environment Responsibility (CER)

- 1) The activities and budget earmarked for Corporate Environment Responsibility (CER) as per Ministry's O.M No. 22-65/2017-IA. II (M) dated 01.05.2018 or as proposed by EAC should be kept in a separate bank account. The activities proposed for CER shall be implemented in a time bound manner and annual report of implementation of the same along with documentary proof viz. photographs, purchase documents, latitude & longitude of infrastructure developed & road constructed needs to be submitted to Regional Office MoEF&CC annually along with audited statement.
- 2) Project proponent shall keep the funds earmarked for environment protection measures in a separate account and refrain from diverting the same for other purposes. The Year wise expenditure of such funds should be reported the SEIAA and the concerned Regional office, MoEF&CC.

XI. Miscellaneous

- 1) In view of MoEF& CC, IA Division, New Delhi Office Memorandum F No. L-11011/175/2018-IA-II (M) dated 12th December 2018, if in future the lease area of this project proposal falls in the Cluster, i.e. total lease area of the Cluster including this lease holder is more than 5 ha., the project proponent(s) shall extend all support including financial contribution or otherwise to cluster partners who undertake EIA for cluster EMP of the area. The EMP for the Cluster shall be prepared as per Notifications/Rules for Cluster situation notified from time - to - time by MoEF&CC. Based on outcome of the EIA study and all the suggestions/recommendations of EIA/EMP prepared for the cluster shall be complied with in a letter and spirit by the project proponent(s) including all lease holders in the cluster including

11

- lease holder/ holders who have already been accorded Environmental Clearance prior to forming of the Cluster.
- 2) The Project Proponent shall prepare digital map (land use & land cover) of the entire lease area once in five years for the purpose of monitoring land use pattern and submit a report to the SEIAA and the Regional Office of the MoEFCC, Shillong.
 - 3) The Project Authorities should inform to the Regional Office regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work. Copy of the same shall be forwarded to the SEIAA.
 - 4) The Project Proponent shall submit six monthly compliance reports on the status of the implementation of the stipulated environmental safeguards to the MoEFCC, Regional Office, Shillong, the Regional office Central Pollution Control Board, Shillong and Meghalaya State Pollution Control Board with intimation to the SEIAA.
 - 5) As per the State Govt. letter No.FOR.68/2014/524 dtd.14.12.2015, PP to contribute @ 10% of the sale proceeds and should be deposited to the respective Divisional Forest Officer (Territorial) at the time of collection of forest royalty in the name of Meghalaya Minor Mineral Reclamation Fund (MMMRF).
 - 6) The concerned Regional Office of the MoEFCC shall randomly monitor compliance of the stipulated conditions and forward a copy of the Monitoring Report to the SEIAA. The project authorities should extend full cooperation to the MoEFCC Officer(s).
 - 7) The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities. Conditions stipulated by these Statutory/Government authorities shall be complied.
 - 8) The SEIAA may alter/modify, the above conditions or stipulate new conditions in the interest of environment protection in consultation with the SEAC or alter/modify/add conditions on direction/ruling by the Hon'ble Courts /NGT.
 - 9) Concealing the factual data or failure to comply to any of the above condition by PP and if it is found or if it come to the knowledge of the MoEF&CC/SEIAA that the Project Proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance, may result in withdrawal of this clearance and the SEIAA may take action under the provisions of Environment (Protection) Act, 1986.

Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, If preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Since the validity periods of the approved Mining Plan is five years, hence the validity of this Environmental Clearance is for 5(five) years from the date of issue.


Member Secretary,
SEIAA, Meghalaya.

MemoNo.ML/SEIAA/MIN/SGH/P-46/2020/ A

Dated Shillong, the Sept.,2020.

Copy to:-

- 1) The Secretary, Ministry of Mines, Govt. of India, ShastriBhawan, New Delhi, - 110 003.
- 2) The Principal Chief Conservator of Forests and HoFF Meghalaya, Shillong.
- 3) The Principal Secretary to the Govt. Meghalaya, Forests & Environment Department, Shillong.
- 4) The Deputy Director General of Forests (C), Regional Office, N.E.Z, Ministry of Environment, Forests & Climate Change (MoEF&CC), Law-u-sib, Lumbatngen, Sawlad, Near M.T.C. workshop, Shillong- 793 021, for information and necessary action.
- 5) The Jt. Secretary, IA Division, MoEF& CC, ParyavaranBhavan, CGO Complex, Lodhi Road, New Delhi - 110 003, for information.
- 6) The Deputy Commissioner, South Garo Hills, Baghmara for information.
- 7) The Conservator of Forest, Wild Life, Sylvan House, Lower Lachumiere, Shillong.
- 8) The Divisional Forest Officer, Social Forestry and Territorial Division, Baghmara for information and necessary action.
- 9) The Member Secretary, State Expert Appraisal Committee, Meghalaya for information.
- 10) The Director, Mineral Resources, Meghalaya, Shillong, for information.
- 11) The Member Secretary, Meghalaya Pollution Control Board, 'Arden', Lumpyngngad, Shillong - 793 014 for information and necessary action.
- 12) The Secretary, Garo Hills Autonomous District Council, Tura for information.
- 13) Guard File


Member Secretary,
SEIAA, Meghalaya

ANNEXURE R-2



(24)
Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
 Website: <http://megspcb.gov.in>



No. M/CB/PH-ONLINE-CTE(GH)/2020-2021/24

Dated Shillong, the 9th October, 2020

CONSENT TO ESTABLISH

CONSENT TO ESTABLISH under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

CONSENT is granted to M/S ALPHA D. MARAK BUILDING STONE MINE for establishing a Stone Quarry over an area of 4.80 Ha with production capacity 294030 MTPA located at Budugre, Chokpot, South Garo Hills District and a Project cost of ₹ 24.50 lakhs (Rupees Twenty Four Lakhs and Fifty Thousand) only under the following terms and conditions:

- This Consent has been accorded based on the particulars furnished by the applicant on behalf of M/S ALPHA D. MARAK BUILDING STONE MINE and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
- The Consent to Establish is valid for a period up to 30th September, 2021 unless otherwise suspended or revoked. The validity period shall be extended if necessary till such time the unit is in operation;
- This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - Violation of any Terms and Conditions of this Consent;
 - Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
- This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorizes any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
- No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits;
- The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:

LIMIT in dB (A) LEQ	
DAY TIME (6:00AM-9:00PM)	NIGHT TIME (9:00PM-6:00AM)
75	70
- To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the mine and 2.0 ha around the colony;

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Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>

8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order;
9. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan
10. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately.
11. The company shall comply with all the Terms & Conditions of the Environmental Clearance granted by the State Environment Impact Assessment Authority, East Khasi Hills District, Shillong vide No. ML/SEIAA/MIN/SGII/P-46/2020/1642 Dt. 10th Sept.2020 and implement the Environment protection measures and safeguards incorporated in the EIA/EMP.

II. Specific Conditions:

A. Prevention & Control of Water Pollution:

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses.
2. Facilities should be maintained for utilizing the water collected in the dams for spraying of the mine, haul roads, etc. but not to discharge directly into the natural streams without proper treatments so as to conform to the prescribed effluent standards.
3. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides.
4. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping.
5. Continuous compacting of the dumps should be done to ensure its stability.
6. Sedimental basin below the overburden dumps including plantation and vegetation over the dumps should be maintained to prevent siltation of the natural water courses.
7. Facilities should be maintained for storing the top soil separately so that the same be utilized for afforestation/plantation over the dumps and excavated mines pits.
8. Setting up of requisite number of permanent water quality monitoring stations on the natural water courses both upstream & downstream and selection of sampling points/stations should be made in consultation with this Board at the earliest.

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Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong-793014
Website: <http://megspcb.gov.in>



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Prevention and Control of Air & Noise Pollution:

Setting up & operation of at least three ambient air quality monitoring station with 120° angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board.

The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

3. A well equipped mechanical workshop should be maintained for proper maintenance of heavy earth movable machineries (HEMM). Fuel/air burning ratio of all the HEMM is to maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries.
4. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose.
5. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission.
6. Plantation along the haul roads to reduce dust retention in the air should be maintained.
7. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers.
8. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment.
9. Usage of hydraulic rock breaker for boulder breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable.
10. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise.
11. Periodic monitoring of noise and vibration level should be conducted by following prescribed norms & measuring instruments for the purpose.



Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngad, Shillong-793014
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12. The maximum stemming column is to be maintained so that explosives are blasted in confinement stage.

A detailed Report of Compliance to all the Terms and Conditions stipulated in this Consent should be submitted along with the application for grant of the Consent to Operate before operation of the quarry.


MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Copy to: -

1. The Member Secretary, State Environment Impact Assessment Authority, Shillong - East Khasi Hills District, for favour of information.
2. The Deputy Commissioner, South Garo Hills District
3. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action.
4. The Division Forest Officer, South Garo Hills (T) Division, Baghmara for favour of information and necessary action.
5. M/S ALPHA D. MARAK BUILDING STONE MINE, C/o Smt. Alpha D. Marak, Umpling, Dongsharum, East Khasi Hills District, Meghalaya for favour of information and necessary action.
6. Guard File TB-ONLINE-CTE(2020).

(38)
Meghalaya State Pollution Control Board
Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpynggad, Shillong-793014
Website: <http://megspcb.gov.in>



MSPCB/ONLINE-CTO(GH)/2020-21/32

Dated Shillong, the 3rd March, 2021

CONSENT TO OPERATE

Consent under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively)

CONSENT TO OPERATE is granted to M/s ALPHA D. MARAK BUILDING STONE MINE of Smt. Alpha D. Marak for operating a stone quarry having an area of 4.8 Ha with a production capacity of 294030 TPA (Two lakh ninety-four thousand thirty tonnes per annum), located at Budugre, Chokpot, South Garo Hills District and a Project Cost of ₹24,50,000/- (Rupees twenty-four lakhs fifty thousand) only under the following terms and conditions:

- This Consent has been accorded based on the particulars furnished by the applicant on behalf of to M/s ALPHA D. MARAK BUILDING STONE MINE, and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
- This Consent is valid for a period up to 28th FEBRUARY, 2022 unless otherwise suspended or revoked;
- This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - Violation of any Term and Condition of this Consent;
 - Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge/emission;
- This Consent does not convey any property right in either real or personal property or any exclusive privilege, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
- No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits;
- The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:

LIMIT in dB(A) LEQ	
DAY TIME (6:00AM-9:00PM)	NIGHT TIME (9:00PM-6:00AM)
75	70
- To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (five) metres when matured and at a spacing of 1 (One) metre should be made invariably at an area of 15 ha around the mine and 2.0 ha around the colony;
- As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its

[Signature]



Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
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behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the Consent Order;

9. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan;

10. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately;

11. Specific Conditions:

A. Prevention & Control of Water Pollution:

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses;
2. Facilities should be maintained for utilizing the water collected in the dams for spraying of the mine, haul roads, etc. but not to discharge directly into the natural streams without proper treatments so as to conform to the prescribed effluent standards;
3. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides;
4. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping;
5. Continuous compacting of the dumps should be done to ensure its stability;
6. Sedimental basin below the overburden dumps including plantation and vegetation over the dumps should be maintained to prevent siltation of the natural water courses;
7. Facilities should be maintained for storing the top soil separately so that the same may be utilized for afforestation/plantation over the dumps and excavated mines pits;
8. Setting up of requisite number of permanent water quality monitoring stations on the natural water courses both upstream & downstream and selection of sampling points/stations should be made in consultation with this Board at the earliest.

B. Prevention and Control of Air & Noise Pollution:

1. Setting up & operation of at least three ambient air quality monitoring stations with 120° angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board;

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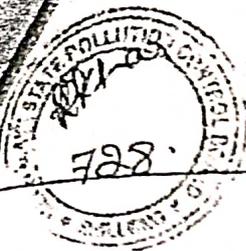
Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
 Website: <http://megspcb.gov.in>



The Ambient Air Quality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:-

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual	50
		24 hours	80
2.	NO _x	Annual	40
		24 hours	80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual	60
		24 hours	100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual	40
		24 hours	60

- A well equipped mechanical workshop should be maintained for proper maintenance of heavy earth movable machineries (HEMM). Fuel/air burning ratio of all the HEMM is to be maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries;
- Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose;
 - If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission;
 - Plantation along the haul roads to reduce dust retention in the air should be maintained;
 - Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers;
 - Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment;
 - Usage of hydraulic rock breaker for boulder breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable;
 - Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise;
 - Periodic monitoring of noise and vibration level should be conducted by following prescribed norms & measuring instruments for the purpose;
 - The optimum stemming column is to be maintained so that explosives are blasted in confinement stage;



Meghalaya State Pollution Control Board
 Forests & Environment Department, Government of Meghalaya
 'ARDEN' Lumpyngngad, Shillong-793014
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13. A Detailed Report on Compliance to the terms and conditions as laid down in this *Consent to Operate* shall be submitted along with Environmental Statement in Form V and apply for its renewal prior to expiry of the validity date.

MV
MEMBER SECRETARY
 Meghalaya State Pollution Control Board
 Shillong

Copy to: -

1. The Member Secretary, SEIAA, Meghalaya, Shillong. For favour of information.
2. The Director of Mineral Resources, Meghalaya, Shillong. For information and necessary action with regard to Mining Lease issued.
3. The Divisional Forest Officer, South Garo Hills Division, Baghmara. For favour of information and necessary action.
4. M/s Alpha D. Marak Building Stone Mine, c/o Smt. Alpha D. Marak, Umpling, Dongsharum, Shillong - 06.
5. Guard File CTO 2020

ANNEXURE R-4

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>

mspcb



No. MSPCB/ONLINE-RCTO(R-1)/SGH/2021/2022-2023/ |

Dated Shillong, the 3rd January, 2023RENEWAL OF CONSENT TO OPERATE

CONSENT TO OPERATE under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, as amended and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, as amended (to be referred as Water Act and Air Act respectively).

CONSENT is granted to M/S ALPHA D.MARAK BUILDING STONE MINE vide T.O No. MSPCB/ONLINE-CTO(GH)2020-21/32 Dated 31st March, 2021 for operating a 4.8 Ha Stone Mine located at Budugre, Chokpot, South Garo Hills District with production capacity 294030 TPA and with a Project cost of ₹ 24,50,000/- (Rupees Twenty Four Lakh Fifty Thousand) only and which expired on 28th February 2022 is hereby renewed for a period of 2 (Two) years i.e; upto 28th February 2024 under the following terms and conditions:

1. This Consent has been accorded based on the particulars furnished by the applicant on behalf of M/S ALPHA D.MARAK BUILDING STONE MINE and subject to addition of further or more conditions if so warranted by subsequent developments. The Consent will automatically become invalid if any change or alteration or deviation is made in actual practice;
2. The Consent to Operate is valid for a period upto 28th February 2024 unless otherwise suspended or revoked. Application for renewal of Consent to Operate shall be made within 3 (Three) months from the date of expiry of this consent order;
3. This Consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following:-
 - (a) Violation of any Terms and Conditions of this Consent;
 - (b) Obtaining the Consent by misrepresentation or failure to disclose fully all relevant facts;
 - (c) A change in any condition that require temporary or permanent reduction or elimination of the authorized discharge/emission;
4. This Consent does not convey any property right in either real or personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central State or Local Laws or Regulation;
5. No air, water and soil pollution shall be created by the Industry beyond the prescribed permissible limits.
6. To maintain the environment and ecology of the area, development of green belt by planting selected species of trees, the height of which should not be less than 5 (Five) metres when matured and at a spacing of 1 (One) metre should be made around the colony;
7. The industry shall take adequate measures for control of noise from all sources so as to comply with the Standards below:

LIMIT in dB (A) LEQ	
DAY TIME (6:00AM-9:00PM)	NIGHT TIME (9:00PM-6:00AM)
75	70

8. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981 as amended that any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the Plant/factory/for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial this right will cause withdrawal of the Consent Order;
9. The Company shall comply with all the environment protection measures and safeguards recommended in the approved mining plan.
10. The caves should be preserved, if encountered in the area shall have to be reported to the Board immediately.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya
'ARDEN' Lumpyngngad, Shillong - 793014
Website : <http://megspcb.gov.in>



11. The company shall comply with all the Terms & Conditions of the Environmental Clearance granted by the State Environmental Impact Assessment Authority, East Khasi Hills District, Shillong vide No. ML/SEIAA/MIN/SGIIT/46/2020/1642 Dt. 10th September, 2020 and implement the Environment protection measures and safeguards incorporated in the EIA/EMP.

II. Specific Conditions:

A. Prevention and Control of Water Pollution:

The following measures should be taken up by the industry for prevention and control of water pollution:

1. Check dams/tailing dams should be provided wherever necessary to prevent the direct discharge of mine's effluent/run off etc. into the natural water courses.
2. Dumping of overburden, mine spoils etc. should be properly made in identified and demarcated Sites. Such dumping sites should be on impervious and stable ground to avoid percolation of contaminations into the water table and for prevention of landslides.
3. Proper planning should be made so that the dumps are to be done in steps for better stabilization and the dumping sequence should be planned in such a way that plantation over the dumps can be done simultaneously with dumping.
4. Continuous compacting of the dumps should be done to ensure its stability.
5. Facilities should be maintained for storing the top soil separately so that the same be utilised for afforestation/plantation over the dumps and excavated mines pits.

B. Prevention and Control of Air & Noise Pollution:

1. Setting up & operation of at least three ambient air quality monitoring station with 120° angle between stations for monitoring the ambient air quality including micro meteorological data should be done immediately. Selection of station should be done in consultation with this Board.
2. The Ambient Air Qu
3. ality within the Plant premises and surrounding areas should be maintained within the National Ambient Air Quality Standards prescribed below:

Sl. No.	Pollutants	Time Weighted average	Concentration in Ambient Air (Industrial, Residential, Rural Areas) $\mu\text{g}/\text{m}^3$
1.	SO ₂	Annual 24 hours	50 80
2.	NO ₂	Annual 24 hours	40 80
3.	Particulate Matter, PM ₁₀ (size less than 10 μm)	Annual 24 hours	60 100
4.	Particulate Matter, PM _{2.5} (size less than 2.5 μm)	Annual 24 hours	40 60

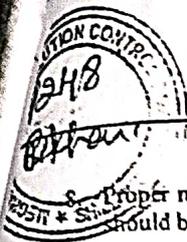
4. Fuel/air burning ratio of all the HEMM is to maintained at an optimum condition so as to reduce air pollution from the exhaust emission of these machineries.
5. Regular checking of the exhaust emission from HEMM should be conducted by using requisite instruments for the purpose.
6. If dry drilling is to be employed, appropriate dust collectors should be provided to control the concentration of suspended particulate matters in the emission.
7. Plantation along the haul roads to reduce dust retention in the air should be maintained.

Meghalaya State Pollution Control Board

Forests & Environment Department, Government of Meghalaya

'ARDEN' Lumpyngngad, Shillong - 793014

Website : <http://megspcb.gov.in>



8. Proper maintenance, lubrication etc. of all moving machineries should be maintained and all engines should be provided with high efficiency silencers.

9. Primary blasting methods should be chosen in such a way so as to have a minimum impact of noise and vibration on the environment.
10. Usage of hydraulic rock breaker for limestone breaking instead of conventional secondary blasting to minimize noise pollution should be adopted as far as practicable.
11. Adequate measures taken should be made to minimize the air blast so that the blast size is kept at the optimum for less noise.

[Signature]
MEMBER SECRETARY
Meghalaya State Pollution Control Board
Shillong

Copy to:-

1. The Member Secretary, SEIAA, Meghalaya, Silviculture Building, Forests & Environment Department, Shillong for favour of information.
2. The Deputy Commissioner, South Garo Hills District for favour of information
3. The Director of Mineral Resources, Meghalaya, Shillong for information and necessary action.
4. The Divisional Forest Officer, South Garo Hills (T) Division, Baghmara for favour of information and necessary action.
5. M/S ALPHA D. MARAK BUILDING STONE MINE, C/o Smt. Alpha D. Marak, Umpling, Dongsharum, East Khasi Hills District, Meghalaya for information and necessary action.
6. Guard File ONLINE-RCTO(SGH)-2023.

236

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIVISIONAL FOREST OFFICER, SOCIAL FORESTRY & TERRITORIAL DIVISION
SOUTH GARO HILLS, BAGHMARA

ANNEXURE R-5

No. SGH/SF&T/Min Lease/150/1/2020

Dated Baghmara, the 19th February, 2021.

From: The Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

Annexure - 1

To: Smt. Alpha D. Marak
R/o Umpling Dongsharum
East Khasi Hills, Shillong.

Subject: Grant of mining lease for stone quarrying on 4.80 ha of area at Budugre, Chokpot, South Garo Hills District in favour of Smt. Alpha D. Marak.

Sir/Madam,

In exercise of the power conferred to in rule 5 (2)(a) of the Meghalaya Minor Mineral Concession Rule, 2016 and as per Government Notification No.FOR.135/2015/661, Dated 16th November, 2016 the mining lease is hereby granted to Smt. Alpha D. Marak.

The mining operation shall be undertaken in accordance with the duly approved Mining Plan with the following conditions.

1. The area of the mine shall not exceed the 4.80 ha bounded by these GPS Co-ordinates.

Latitude: 25°22'1.54"N, Longitude: 90°26'06.82"E

Latitude: 25°22'4.41"N, Longitude: 90°26'05.51"E

Latitude: 25°22'8.24"N, Longitude: 90°26'15.64"E

Latitude: 25°22'8.26"N, Longitude: 90°26'20.69"E

Latitude: 25°22'5.05"N, Longitude: 90°26'20.57"E

2. The lease shall not exceed 20 years.

3. In addition to the approved mining plan the Lease shall also be required to adhere to the conditions stipulated in the Non Forest land certificate issued from this office. Environmental Clearance issued by SEIAA, Consent to establish and operate from the Meghalaya State Pollution Control Board, NOC from Labour Department and Revenue and Disaster Management Department (under Rule 10 of Meghalaya Minor Mineral Concession Rule, 2016).

4. After the granting of mining lease, a lease deed in form E shall be executed within three months of the order of grant of the lease and if the lease is not executed within the aforesaid period, the order granting the lease shall be deemed to have been revoked.

Yours faithfully


(Shri. MM Sangma, MFS)
Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

21
321
o. A/SGH/SF&T/Min Lease/150/1/

Dated Baghmara, the _____ February, 2021.

1. The Principal Chief Conservator of Forests & HoFF, Meghalaya, Shillong for information.
2. The Principal Chief Conservator of Forests (T), Meghalaya, Shillong for information.
3. The Conservator of Forests (WLS&T), Garo Hills Region, Tura for information.
4. The Range Forest Officer, Southern Range, Baghmara for information.
5. The Beat Forest Officer, i/c Angratoli Beat, for information.

Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

Memo No. B/SGH/SF&T/ Min Lease/150/1/
copy to:-

Dated Baghmara, the _____ February, 2021.

1. The Deputy Commissioner, South Garo Hills, Baghmara for information.
2. The Sub-Divisional Officer (Civil) Chokpot Civil Sub-Division, South Garo Hills, for information.
3. The Director of Mineral Resources, Meghalaya Shillong for information.
4. The Labour Commissioner, Meghalaya, Shillong for information.
5. Member Secretary, SEIAA, Meghalaya, Shillong for information.

Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara

ANNEXURE R-6



**GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER
SOUTH GARO HILLS, BAGHMARA.**

No.SGH/DC/GENL/25/2021/439

Dated Baghmara the 9th April, 2024.

From : The Deputy Commissioner
South Garo Hills, Baghmara.

To : The Executive Engineer, PWD (R)
South Garo Hills, Baghmara.

Subject : Original Application No.186/2023/EZ in the matter of Analson Sangma
versus the State of Meghalaya.

Reference : No.MFG/O.A No.186/2023/EZ/NGT/196-197 Dated 4th April,2024.

Sir,

With reference to the letter on the subject cited above, please find enclosed herewith the letter No.MFG/O.A No.186/2023/EZ/NGT/196-197 Dated 4th April,2024 received from T. Wanniang, IFS Conservator of Forests (T) Khai & Jaintia Hills, Meghalaya, Shillong on the Original Application No.186/2023/EZ in the matter of Analson Sangma versus the State of Meghalaya.

In this regard, you are directed to inspect the approach road including the hauling roads of the mine site and suggest measures for compaction and stabilization to prevent soil erosion and landslide to the mine owner.

This is for favour of information and necessary action.

Enclo: As stated above.

Yours faithfully

Deputy Commissioner

South Garo Hills, Baghmara.

Dated Baghmara the 9th April, 2024.

Memo.No.SGH/DC/GENL 25/2021/439-A

Copt to:-

1. The Joint Secretary to the Government of Meghalaya, Forest & Environment Department Shillong for kind information.
2. The Divisional Forest Officer, Social Forestry & Territorial Division, South Garo Hills, Baghmara for information.
3. Smt. Alpha D Marak, M/s Alpha D Marak, Building Stone Mines, Umpling, Dongsharum, Shillong for information.

Deputy Commissioner

South Garo Hills, Baghmara.

ANNEXURE R-7

MOST URGENT
NGT MATTER



GOVERNMENT OF MEGHALAYA
OFFICE OF THE DEPUTY COMMISSIONER :: SOUTH GARO HILLS
:: BAGHMARA

No.SGH/DC/GENL/25/2021/438

Dated Baghmara the 9th April, 2024.

From : The Deputy Commissioner
South Garo Hills, Baghmara.

To : 1. The Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara.

✓ 2. Smt. Alpha D Marak
Umpling, Dongsharum, Shillong

Subject : Original Application No.186/2023/EZ in the matter of Analson
Sangma versus the State of Meghalaya.

Sir,

In inviting a reference to the letter on the subject indicated above, I am to enclose herewith the letter No.MFG/O.A No.186/2023/EZ/NGT/196-97 dated 4th April, 2024 received from T. Wanniang, IKFS Conservator of Forests (T) Khasi & Jaintia Hills, Meghalaya Shillong which is self explanatory.

As directed in the letter, you are to submit compliance report of the various recommendations of the Committee within 2(two) days from the issue this letter for necessary action from our end. It may be noted that next hearing by NGT Court is listed for 19th April, 2024.

Encl: As stated above.

Yours faithfully

Deputy Commissioner
South Garo Hills, Baghmara.
Dated Baghmara the 9th April, 2024

Memo.No.SGH/DC/GENL/25/2021/438-A

Copy to:

1. Shri T. Wanniang, IKFS Conservator of Forests (T) Khasi & Jaintia Hills, Meghalaya Shillong for kind information.
2. The Joint Secretary to the Government of Meghalaya, Forest & Environment Department Shillong for kind information.

Deputy Commissioner
South Garo Hills, Baghmara.

ANNEXURE R-8

Dated : 12th April, 2024.

To

The Deputy Commissioner,
South Garo Hills District,
Baghmara.

Sub: Compliance Report cum Para-wise Comments on the recommendation of the Hon'ble NGT Committee in respect of the Original Application No.186/2023/EZ in the matter of Shri. Analsong Sangma Vs. State of Meghalaya.

Ref: Letter No. SGH/DC/GENL./25/2021/438 dt.09-04-2024.

Sir,

With reference to your letter on the subject cited above, I have the honour to furnish herewith the status of the action taken in compliance to the recommendations of the Committee constituted by the Hon'ble NGT and am also please to give my comments thereto as hereunder :

Para-wise comments on the Observation of the Committee.

- (i) Para – 1 of the observation of the Committee is partially admitted as the quarry is situated on a hill slope about 200 metres away from the main road and the nearest village called Buduwategri is about 2.5 Kms and the nearest household which is situated across the river Dareng is about 786 meters away from the quarry and not 200 meters as noted by the Committee. There are some vegetation in the surrounding area mostly shrubs and few trees including cashew nut and betel-nut plantations.
- (ii) Para-2 of the observation of the Committee is admitted, however the river water is use by the villagers mainly for irrigation, washing and bathing and not for drinking as one can witness that the all the village households depend on wells and streams.
- (iii) Para-3. Trees that were observed in the site are remnants of branches of the trees cut for construction of staff camps/quarters, the permission for which was granted by the authority concerned. (Copy enclosed as annexure-1)
- (iv) Para-4. All efforts are put in to ensure that no overburden of rocks and soil slides over the slope as the overburden is continuously being transported away to a designated site. This is also is evident from the fact that a three level gabion wall has been constructed measuring approximately 8 ft in height, 5 ft in breath and 50 ft. in length about 60 meters away from Pillar No.3 above the river Dareng. **And recently on the instruction of the Meghalaya State Pollution Control Board, another retaining wall is also being constructed below the settling tank to arrest flow run off into the river Dareng.**
- (v) Para-5. Compacting of the approach road is being done which is evident from the fact that dumper trucks and even smaller vehicles like Mahindra pick-up trucks can easily traverse over to the mining site which are now being engaged for the construction of the second gabion retaining wall.

- (vi) Para-6. It is a fact that no mining activity was being undertaken during the period in view of the unrest flared up by few vested interest groups who ultimately issued an open threat letter on the 14th of February, 2024 directing to remove my excavator machine from the quarry site before the 20th of the month failing which would result in the machine being destroyed by them. The machine was removed on 19-02-2024, however, the groups ended up destroying one of the staff quarters on the 20-02-2024.

Para-wise comments on the Recommendations of the Committee.

- (i) Para-1. No comments.
- (ii) Para-2. A three level gabion retaining wall has been constructed measuring approximately 8 ft in height, 5 ft in breath and 50 ft. in length about 60 meters away from Pillar No.3 above the river Dareng and **recently on the instruction of the Meghalaya State Pollution Control Board, another retaining wall is also being constructed below the settling tank to arrest flow run off into the river Dareng.**
- (iii) Para-3. It is humbly noted and compacting of the approach road is being done which is evident from the fact that dumper trucks and even smaller vehicles like Mahindra pick-up trucks can easily traverse over to the mining site which are now being engaged for the construction of the second gabion retaining wall.
- (i) Para-4. It is humbly noted. Additionally Compliance Report as mandated in the Environmental Clearance and the Consent to Establish with respect to the monitoring of water and air quality as well as noise level has been submitted upto the month of March, 2024 to the authorities concerned.
- (ii) Para-5. It is humbly noted. Restoration plan shall be executed as per Mine Closure Plan indicated in the approved Mining Plan.

Yours faithfully,



(Smti. Alpha D. Marak)
M/s Alpha D. Marak Building Stone Mines,
Umping, Dongsharum,
Meghalaya, Shillong-793006.



ANNEXURE R-9

GOVERNMENT OF MEGHALAYA
OFFICE OF THE DIVISIONAL FOREST OFFICER::SOCIAL FORESTRY & TERRITORIAL DIVISION
SOUTH GARO HILLS, BAGHMARA

Dated Baghmara, the 8th April, 2024.

No. SGH/SF&T/NGT/614

To,
The Conservator of Forests (T),
Khasi & Jaintia Hills,
Meghalaya, Shillong

Subject: Para-wise reply to the Original Application No.186/2023/EZ in the matter of
Shri. Analsan Sangma versus State of Meghalaya.

Ref: MFG/O.A No. 186/2023/EZ/NGT/196-97 Dated Shillong the 04th April, 2024.

Sir,
With reference to the subject cited above, I would like to give my para-wise comments
on the matter hereunder-

1. That, in reply to para-1 I have no comment.
2. That, in reply to para-2, I am submitting the current status/report of compliance with respect to the observations and recommendations contained in the report of the committee appointed by the Hon'ble NGT, and also seen the email dated 02-04-2024. Therefore, I am replying through the following points-
 - (i) para-1 of the Observation of the Committee is partially admitted, as the quarry is situated on a hill slop and about 150 m away from the main road, there are some vegetation in the surrounding area mostly shrubs and few trees including betel-nut plantation. However, there is no human habitation in this area and nearest village is called Budugre and the nearest household which is almost 786 m away from the main quarry.
 - (ii) para-2 of the Observation of the Committee is admitted, however, as per the survey from my ends, the ends of the quarry is about 102 m distance from the Dareng river. The river is used by the locals mainly for washing and bathing but for drinking water the villagers did not depend on the river water but on streams and wells.
 - (iii) para-3 of the observation of the committee is admitted.
 - (iv) para-4 of the observation of the committee is admitted.
 - (v) para-5 of the observation of the committee is admitted.
 - (vi) as per para-6 of the Observation of the committee, during my inspection myself and my staff did not find any mining activities.

Para-wise reply to the Recommendation of the Committee:

- i. Reply to Para-1, at present it is difficult to assess the damage to trees, flora and fauna including degradation due to mining activities. The reason being mining is a continuous process and all the damage done by the mining activity will be taken care off as per the approved mining plan at the cost of mining lease holder. The copy of approved mining plan is also available – in the Office of the Divisional Mining Officer, Williamnagar, Meghalaya State Pollution Control Board, State Environment Impact Assessment authority (SEIAA) etc.
 - ii. Reply to Para-2, proper safety measure like retaining wall, drainage system and settling tank etc will be done by the mining lease holder as per the approved mining plan.
 - iii. Reply to para-3, approach road compactions shall be done by the mining lease holder and plantation will be carried out in consultation with Forest Dept. at the cost of mining lease holder and as per the approved mining plan.
 - iv. Reply to para-4, maintaining of water quality and noise pollution level shall be maintained by the mining lease holder as per the approved mining plan.
 - v. Reply to para-4, submission of restoration plan including the reuse of the area after quarrying shall be carried out as per the approved mining plan at the cost of mining lease holder.
3. That para-3 of the letter, and in respect to the recommendation No.2 of the Committee, as per the Mining Plan with Progressive Mine Closure Plan for Building-stone Mine, the implementation for the safety measure like retaining wall, drainage system and settling tank etc shall be constructed by the Mining Lease Holder Smt. Alpha D Marak.
4. That para-4 of the letter and as per the recommendation No.3 of the Committee, avenue plantation shall be carried out I consultation with Forest Dept. at the cost of mining lease holder.
6. That, I have no comments for para-5 as it is not under my ambit.
7. That for para-6 I have no comment on the matter.
8. That for para-7 I have no comments.
9. That for para-8 I have no comments.

This is for favour of your kind information and necessary action.

Yours faithfully



Divisional Forest Officer
Social Forestry & Territorial Division
South Garo Hills, Baghmara.

o/c



Avijit Mani Tripathi <avijitmani@gmail.com>

OA NO.186/2023/EZ Analsn Sangma VS. DC, SGH - compliance report State of Meghalaya

1 message

Avijit Mani Tripathi <avijitmani@gmail.com>

18 April 2024 at 16:06

To: enatoli sema <enatoli@gmail.com>, Surendra Kumar <surendra_kr15@rediffmail.com>, "M.P. Srivignesh" <mpsrivignesh@gmail.com>

Ma'am/Sir

PFA advance copy of compliance Affidavit being filed on behalf of Respondent State of Meghalaya in the subject case.

Regards,

Avijit Mani Tripathi
Advocate on Record
Supreme Court of India
B 17, Fourth Floor, Jangpura Extension
New Delhi-110014
Ph.011-43582788, 9958537705

 **OA 186 2023 Analsn Sangma Compliance report.pdf**
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